

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

(IB)-898(ND)/2018

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN**  
**HON'BLE MEMBER(T)**

**MS. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.10.2018**

**NAME OF THE COMPANY: M/s. M+R Logistics (India) Pvt. Ltd. V/s. M/s.  
The Indure Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 9 of IBC, 2016**


<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
--------------	-------------	--------------------	-----------------------	------------------

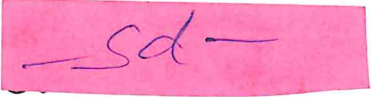
**For the Petitioner:** Mr. Hrishikesh Barvah & Ms. Radhika Gupta, Advocates  
**For the Respondent:** Mr. Garvit Johri, Advocate

**ORDER**

Reply of the Corporate Debtor is on record. Ld. Counsel prays for an adjournment on the grounds of ill health of the arguing counsel as the last opportunity is being given.

To come up on 12<sup>th</sup> November, 2018.

  
**(Deepa Krishan)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**